

**Central Administrative Tribunal
Principal Bench**

OA No.3046/2017
MA-3307/2017

New Delhi this the 12th day of September, 2017

**Hon'ble Sh. Shekhar Agarwal, Member (A)
Hon'ble Sh. Raj Vir Sharma, Member (J)**

Sh. Sumit Kumar (Aged 29 Yrs.)
S/o Sh. Ajab Singh
R/o Village Kondu,
Tehsil Sikandrabad,
District Bulandshahar, U.P.
PIN-203203

Presently:

Constable in Delhi Police
Belt No. 3949-DAP,
Posting 6th BN.,
Delhi Armed Police
New Police Lines,
Kingsway Camp, Delhi.

(Through Arun Sapra & Dr.
Kanwal Sapra, Advocates)

... Applicant

Versus

1. The Commissioner of Police,
Delhi Police,
Police Headquarters, MSO Building,
I.P. Estate, New Delhi.

2. Dy. Commissioner of Police
Eastern Range, Delhi (Traffic Unit)
(Office AT P.S. Shakarpur
East Distt., Delhi)

3. Dy. Commissioner of Police
6th BN., Delhi Armed Police,
New Police Lines,
Kingsway Camp, Delhi. Respondents

ORDER (ORAL)

Mr. Shekhar Agarwal, Member (A)

MA No. 3307/2017 has been filed for placing on record certain additional documents. For the reasons, stated therein, the same is allowed and additional documents, attached with the MA, are taken on record.

O.A. No. 3046/2017

Learned counsel for the applicant has submitted that departmental inquiry was initiated against the applicant vide order dated 23.02.2017. Thereafter, on the same set of charges, the applicant was discharged in criminal proceedings vide order dated 31.05.2017 of Additional Sessions Judge. The applicant submitted a representation to the respondents for dropping the disciplinary proceedings against him on 01.08.2017. He has also submitted an application for revocation for his suspension. The applicant seeks a direction to the respondents to decide his representation as early as possible and proceed with the inquiry only thereafter, if necessary.

2. In view of the limited prayer made by the applicant, we dispose of this OA at the admission stage itself, without issuing notice and without going into the merits of the case with a direction to the respondents to decide the aforementioned representation of the applicant within a period of six weeks from the date of receipt of a certified copy of this order. The decision taken shall be communicated to the applicant by means of a reasoned and speaking order. They shall proceed with the inquiry, if necessary after the representation of the applicant has been decided.

(Raj Vir Sharma)
Member (J)

(Shekhar Agarwal)
Member (A)

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